

(d) whether it is also a fact that older persons don't report the abuse met by them to Police in order to protect family reputation?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) The Government has enacted the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 in December, 2007 which, *inter-alia*, makes maintenance of parents/ senior citizens by children/ relatives obligatory and justiciable through Tribunals; provides for revocation of transfer of property by senior citizens in case of negligence by children/relatives; penal provisions for abandonment of senior citizens; medical facilities for senior citizens; and protection of life and property of senior citizens. The Act has to be brought into force by individual State Governments. So far, all States and Union Territories have done so. It is not applicable to the State of Jammu and Kashmir, while Himachal Pradesh has its own Act for senior citizens.

(b) to (d) Help Age India conducted a research in 20 cities in India in 2012 on elders abuse and the studies explored the nature and extent of abuse, main perpetrators of abuse, awareness on measures to prevent abuse etc. As per the findings of the study, it has, *inter-alia*, been reported that the police helplines and services are known to majority of respondents but were never used due to lack of trust or to maintain family honour.

Employment to disabled persons

†1828. SHRI RAGHUNANDAN SHARMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether any priority has been accorded by Government to provide employment to disabled persons and to encourage such persons;

(b) whether Government's attention has been drawn to the fact that partially visually handicapped employees are unable to compete with other employees in departmental examinations for promotion; and

(c) whether Government would consider to give promotion to such partially visually handicapped employees as per their service and their ability to perform departmental work?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) As per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995, every appropriate Government shall appoint in every establishment

†Original notice of the question was received in Hindi.

such percentage of vacancies not less than three percent for persons or class of persons with disability of which one per cent, each shall be reserved for persons suffering from:

- (i) Blindness or low vision;
- (ii) Bearing impairment;
- (iii) Loco motor disability or cerebral palsy, in the posts identified for each disability.

Further, with a view to encourage employment of Persons with Disabilities in private sector, the Government provides the employer's contribution for Employees Provident Fund (EPF) and Employees State Insurance (ESI) for 3 years, for employees with disabilities including visually impaired persons employed in the private sector on or after 01.04.2008, with a monthly salary upto Rs. 25,000 under its Scheme of Incentives to the Private Sector for Employment of Physically Challenged Persons.

(b) Government has issued uniform and comprehensive guidelines for conducting examination for the persons with disabilities for regular and competitive examinations.

(c) Government has issued instructions that such persons having disability certificate should be provided reservation in all groups of identified posts in the matter of direct recruitment, and in Group 'C' and 'D' posts identified in the matter of promotion.

Schemes for mentally retarded children

1829. SHRI AVINASH RAI KHANNA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the Government schemes for Mentally Retarded (M.R.) children in the country;

(b) the State-wise details of money given to the States for MRs.;

(c) the details of steps Government is taking to promote sports among the M.R. Children and the result thereof;

(d) whether Government is aware of the fact that a M.R. boy of Hoshiarpur, Punjab has won the silver medal recently in M.R. world level competition; and

(e) if so, what help Government is providing to that boy, to encourage him, the details thereof?